

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-VI**

Item No. 607  
IB-281/PB/2021  
IA/4329/2021

**IN THE MATTER OF:**

**Central Bank of India (Through Its RP Nitin Narang) ...PETITIONER**

**Vs.**

**Mr. Vinod Kumar Yadav**

**...RESPONDENT**

**Section**

**U/s 95(1) of IBC, 2016**

**Order delivered on 19.07.2024**  
**HYBRID HEARING (PHYSICAL & VC)**

**Coram:**

**SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)**  
**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

**For the Petitioner/Applicant:**

**For the RP**

:Adv. Abhishek Anand, Adv. Karna Kohli, Adv.  
Palak Kalra.

**For the Respondent**

:Adv. Ashutosh Gupta and Adv. Gaurav Rana

**ORDER**

**IA/4329/2021**

Ld. counsel on behalf of the Resolution Professional is present and their rejoinder is now reflected on the e-portal. Ld. counsel appearing on behalf of the Personal Guarantor submitted that he shall not represent Personal Guarantor anymore. Ld. counsel may inform his decision to his client i.e. Personal Guarantor. Notice be also issued to Personal Guarantor to appear in person or through counsel on the next date of hearing. List the matter on **21.08.2024.**

**Sd/-**  
**(Rahul Bhatnagar)**  
**Member (T)**

**Sd/-**  
**(Mahendra Khandelwal)**  
**Member (J)**